

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. MILTECH INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. MILTECH INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/5/1982
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI, Under the Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74950MH1982PTC027274
5.	Address of the registered office and principal office (if any) of corporate debtor	F - 27 / 1 MIDC INDUSTRIAL HINGNA ROAD NAGPUR MH 440016 IN.
6.	Insolvency commencement date in respect of corporate debtor	28/11/2019 – Date of Order, 10/12/2019 – Date of receipt of copy from NCLT
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process which is 26 <sup>th</sup> MAY, 2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PRAMODKUMAR VITTHALDASJI BHATTAD REG NO. IBBI/PA-003/IP-N00070/2017-18/10555
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ANAND 22, COSMOS TOWN, NIT LAYOUT, JAITALA ROAD, NAGPUR 440 022. Mobile No.9422104218 E-mail ID: pvbhattad1957@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ANAND 22, COSMOS TOWN, NIT LAYOUT, JAITALA ROAD, NAGPUR 440 022. Mobile No.9422104218 E-mail ID: pvbhattad1957@gmail.com
11.	Last date for submission of claims	24/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: - N/A

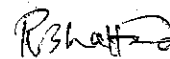
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. MILTECH INDUSTRIES PRIVATE LIMITED on 28/11/2019.

The creditors of M/S MILTECH INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 24/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date – 11/12/2019  
Place – NAGPUR

PRAMODKUMAR VITTHALDASJI BHATTAD  
Name and Signature of Interim Resolution Professional